

THE MINISTER OF STATE IN THE PRIME MINISTERS OFFICE AND THE MINISTER OF STATE IN THE DEPTTS. OF ATOMIC ENERGY AND SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (aj) and (b) An illustrative list of biotechnology based industries has been prepared. There are five joint R&D projects sponsored by Government in which financial assistance is provided to industrial partners. For this, appropriate Memorandum of Understandings have been signed.

(c) The recorded number of biotech industries in the private sector is about ninety one.

पट्टेदार (लीज होल्ड) वाली संपत्ति को पूर्ण

स्वामित्व (फ्री-होल्ड) वाली संपत्ति में परिवर्तित किया जाना

753. **श्री ओ० पी० कोहली** : क्या शहरी कार्य और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) पट्टेदारी (लीज होल्ड) वाली संपत्ति में परिवर्तित करने संबंधी योजना कब लागू हुई थी,

(ख) पट्टेदारी वाली संपत्ति को पूर्ण स्वामित्व वाली संपत्ति में परिवर्तित करने हेतु अब तक कितने आवेदन-पत्र प्राप्त हुए हैं,

(ग) उनमें से कितने मामलों निपटाए जा चुके हैं, और

(घ) शेष मामलों को यथाशीघ्र निपटाने हेतु क्या उपाय किए जा रहे हैं ?

शहरी कार्य और रोजगार मंत्रालय (शहरी रोजगार और गरीबी उन्मूलन विभाग) में राज्य मंत्री (श्री एस० एस० अहलुवालिया) : (क) लीज होल्ड सम्पत्ति को फ्रीहोल्ड सम्पत्ति में परिवर्तित करने की योजना 14-2-1992 को आरम्भ की गई।

(ख) और (ग) ऐसी सूचना है कि 31-1-96 तक दिल्ली विकास प्राधिकरण व भूमि एवं विकास कार्यालय को क्रमशः 34,433 तथा 7,954 आवेदन प्राप्त हुए। इनमें से, क्रमशः 26,752 व 6,942 आवेदनों को निपटाया गया है।

(घ) पट्टा प्रशासन प्राधिकारी द्वारा लम्बित आवेदनों को निपटाने के लिए विभिन्न उपाय किए गए जिनमें लोक अदालतों का आयोजन शामिल है।

Discrimination in Installation of Water Tanks

754. **SHRI JOY NADUKKARA:** Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether Government have any scheme to supply separate water tanks to the ground floor quarters in the multi storied Government quarters in Delhi;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the reasons for providing separate water tanks to the ground floor quarters instead of the top floor quarters; and

(d) the cost incurred in providing separate water tanks in block 9 of Albert Square and the time by which the top floor quarters of Albert Square will be provided with separate water tanks?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPTT. OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI S.S. AHLUWALIA): (a) and (b) No general scheme for provision of separate water tanks to the ground floor allottees of multi-storeyed Government flats has been formulated. However, based on the extent of water problem, CPWD have proposals to provide separate water tanks to the allottees of some of the multi-storeyed block of flats in Sector-2 DIZ area. In Sector-4 of DIZ Area, the existing common overhead terrace tanks which have become beyond economical repairs, have been replaced by individual water tanks at all the floors.

(c) The CPWD have observed that the ground floor flat allottees tend to consume more water, including for horticulture and kitchen garden purposes, with the result that the allottees of upper floors do not get their share of water. ! The provision of separate water tank for

the ground floor flat, as an experimental measure, was found to improve the availability of water to the allottees of the flats on the upper storeys.

(d) The estimated expenditure on provision of separate water connection to the ground floor in Block 9 of Albert Square as an experimental measure is about Rs. 20,000/-. There is no proposal to provide separate water tanks to other storeys in Block 9 and they will continue to draw water from the common tank.

Electoral symbols on ballot papers

755. SHRI SHIV CHARAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Government have any proposal under their consideration to replace electoral symbols on ballot papers with photographs of the contesting candidates; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARADWAJ): (a) No, Sir.

(c) Does not arise.

Mescos Airlines helicopter services

756. SHRI NILOTPAL BASU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Mescos Airlines operates helicopter services between Bombay and Goa;

(b) if so, whether the company has been accorded permission to land their chopper in Bombay at a spot which was out of bounds even to the public sector company, Pawan Hans;

(c) whether the Mescos Airlines have cleared all the landing charges to be paid to Government;

(d) if not, the details thereof;

(e) whether the CBI has questioned the DGCA on account of the activities of the company; and

(f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

Licences issued for setting up sugar units

757. SHRI VIREN J. SHAH :
SHRI PRAMOD MAHAJAN :

Will the Minister of INDUSTRY be pleased to state:

(a) the details of applications cleared for setting up of new sugar units and for capacity addition during the years 1994, 1995 and so far and 1996;

(b) the target set for issuing licences during the Eighth Five Year Plan;

(c) whether Government have exhausted the limit for the Eighth plan and if so, the details thereof;

(d) the details of letters of intent so far issued and by when the new sugar units are likely to commence commercial production during the Ninth Plan period; and

(e) the reasons for the grant of such licences on the eve of the General Elections?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) :

(a) The following Statement gives details of Letters of